SHRI JYOTIRMOY BOSU: I have given a Call Attention Notice also.

MR. SPEAKER: I will look into it, if he has given it.

SHRI JYOTIROMY BOSU: What we take exception is to Dr. Kurien telling us that it is a commercial deal (Interruptions).

MR. SPEAKER: If you once make a statement, then another permission will not be given, because you have already made the statement.

12.18 hrs.

RE. EVICTION OF A MEMBER'S FAMILY FROM HIS RESIDENCE

भी मनी राम बागकी (मयरा): ग्राध्यक्ष महोदय, मेरा पायंट प्राफ़ मार्डर है। प्रगर इस सदन के किसी माननीय सदस्य को गिरपतार किया जाता है. तो भ्राप को उसकी इत्तिला दी जाती है भीर ग्राप उस की इतिला सदन को देते हैं। ! कल एक बढ़े श्रफ़सोसनाक घटना घटी है कि दिल्ली में एक सदस्य के परिवार के बच्चों को उस के मकान से जबरंस्ती बाहर निकलवाया गया । (व्यवधान) ग्रगर मेम्बरान के बच्चों के साथ ध्रम तरह का जंगली-पन किया जाता है, तो यह बड़ी शर्मनाक बात है। लेकिन उनकी ग़ैरहाजिरी में उन के बच्चों को पुलिस के बरिये उन के मकान से बाहर निकलवा दिया गया, इससे ज्यादा जंगलीपन कोई हो नहीं सकता है। ग्रापने भी इस बारे में अखबारों में पढ़ा होगा। ग्रभीतक इस सदन को इस बारे में इत्तिला नहीं दी गई है। मैं इस घटना के ख़िलाफ़ सकत प्रोटेस्ट करता है। मैं चाहता है कि ग्राप इस घटना का सीरियस नोटिस लें (व्यवधान)।

MR. SPEAKER: I will look into the matter—I will enquire into the matter.

श्री मनी राम बागड़ी: इससे ज्यादा शर्मनाक घटना ग्रीर नहीं हो सकती है। (व्यवधान) इससे ज्यादा जंगलीपन ग्रीर हो नहीं सकता है। (व्यवधान)

इा० सक्सी नारायण पांडेय (मंदसीर) : इध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि मैंने स्वयं प्रधिकारियों से कहा या कि मैं जवाबदारी सेता हूं कि माननीय सदस्य के झाने पर उन्हें समझा-कंगा, इसलिए वेदो दिन तक उनके ख़िलाफ़ कार्यवाही न करें। उन के बच्चे मेरेपास माये थे। इसके बावजूद मधिकारियों ने हमारी बात नहीं मानी। 2639 I.S—9.

मैंने स्टेट मिनिस्टर फ़ार पालियामेंटरी एफ़ेवर्ज से भी सम्पर्क स्थापित किया । शायद उन्होंने भी अधिकारियों से क्कने के लिए कहा । इसके बावजद प्रधिकारियों ने जो व्यवहार किया है. बह ठीक नहीं है। वे जानते थे कि माननीय सदस्य स्वयं दिल्ली में नहीं है, वह महाराष्ट्र गये हुए हैं। मैंने लगातार प्रधिकारियों से कहा, डायरेक्टोरेट धीफ एस्टेंट के प्रधिकारियों से भी सम्पर्क साधना चाहा. लंकिन उन पर कोई ग्रसर नहीं हमा। यह ओ घटना हुई है. यह ठीक नहीं है। यह घटना इस सिए भीर भी दुर्भाग्यपूर्ण है कि माननीय सदस्य जो विडयल्ड टाइब्ज के सरस्य हैं, उनके मन से यह साव पैदा हो सकता है भीर शायद हो भी सकता है कि इसी कारण उन के साथ इस प्रकार का वृद्धवहार किया गया हो। इस प्रकार का विचार उनके मन में स्वामाविक है। मतः इस प्रकार के मामलों में माननीय भध्यक्ष को सुचित किया जाना चाहिए।

PROF. P. G. MAVALANKAR (Gandhinagar): Mr. Speaker, I have written to you about this matter. inviting your attention. You are saying that you will look into the matter. What is to be looked into? You must be more strict in this matter. I am not on the merits of the case. The manner in which this Member of Parliament and his family were treated is highly objectionable. When the Member of Parliament and his wife were out of Delhi, the police and the Director of Estates went to his house....(Interruptions). your ruling on this point?.... (Interruptions). You must tell something; you should not merely say "I will look into the matter". You should consider this matter more seriously. If Members of Parliament have been treated like this. I do not know how an ordinary citizen will be treated. That is the matter involved. I would like you to clarify this point.

MR. SPEAKER: This morning you wrote to me.

PROF. P. G. MAVALANKAR: I wrote to you naturally, and it was before ten today. You must look into this matter. I ask the Government to explain the whole situation. (Interruptions).

SHRI P. VENKATASUBBAIAH (Nandyal): Let the Minister come out with a statement explaining the

(Shri P. Venkatasubbaiah)

circumstances. When the matter was raised by Members, he did not even care to know what is happening. (Interruptions).

Re Eviction of

MR. SPEAKER: Please hear me. This is undoubtedly a very serious matter. I am not in the habit of deciding anything without inquiring into it. I shall certainly look into the matter and if necessary, I will action. (Interruptake appropriate tions)

SHRI C. M. STEPHEN (Idukki): I would like to make a submission in this regard. I was told this morning that ... (Interruptions).

भी तातजो माई (सल्वादर): ...डेइ साल ही गए. एम०पी० परेशान ही 🗞 हैं इस बात के लिए हेडू साल हो गए, वह कोई ...(म्यवसान) मामली बात है।**

SHRI K. LAKKAPPA (Tumkur): In the allotment of houses, there is a lot of discrimination. You must reconstitute the whole House Committee and re-examine the whole thing.

SHRI C. M. STEPHEN: With your permission. I would like to make a submission. This is one instance which was cited. This morning, there was another instance of a Member. when he came back to attend the Parliament, he saw that his house was locked, he could not enter and he could not dress up; he had to come here in dirty clothes with the bag that he brought from his house.

I am not going into the merits of the case or the way the matter is being dealt with. May be that there is a case for the Government to take action or somebody else to take action. But how to do it? There is, after all, a House Committee functioning under your authority. If a Member is not found to be amenable, I would submit that the matter must come to you. You will have to deal with it and finally decide as to what exactly is to be done rather than dealing with the matter in the way it has been done. If the policeman has to go to a place. where the Member is residing, he must go only with your permission and not otherwise. This is a sort of arrangement that has got to be made. Any policeman walking in and locking up the house-I can even move a privilege motion because the Member is not able to attend the House. He has been prevented from attending the House. I can even move a privilege motion on that basis. In this matter, you will kindly see that now two Members are on the road. May be alternate arrangements have to made for the: that has got to be done. You will have to make a provision for that. If the House Committee is finding it difficult to deal with any particular Member, the matter must come to you because every Member in this House is under your protection and nobody shall be insulted. No policeman must interfere except with your permission and knowledge. That is all I want to say.

With respect to these two members. you kindly immediately look into it; direct that they must get back to their houses and the eviction be done only with your permission. The status quo ante may be restored. The arrangements may be effectuated only with your permission. Let them go back to their houses. For one or two days, you make the arrangements and then the things can be settled. They must get back to their houses.

SHRI M. SATYANARAYAN RAO (Karimnagar): I feel, in this affair, the hon. Minister is responsible for that. He is behaving like this in this House and outside the House also. I hold the hon. Minister responsible for this... (Interruptions).

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, you were pleased to say that you will inquire into this matter.... (Interruptions) Why don't you listen to me?

^{**}Expunged as ordered by the Chair.

This incident took place day before yesterday and, during this period, the family must be on the pavement. The House would like to know what has happened to the members of the family of the hon. Member. I want to know whether the Speaker has made any enquiry about their temporary accommodatio, in any particular place or whether anybody in the Government took the pains of providing them temporary accommodation. We are told now that the hon. Minister of Parliamentary Affairs was appristd of the

THE MINISTER OF PARLIAMENT-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): NO

SHRI SHYAMNANDAN MISHRA: Here is the hon. Member who said that the hon. Minister of Parliamentary Affairs was apprised about it....

SHRI RAVINDRA VARMA: No

डा॰ लक्ष्मी नारायण पाण्डेय : पालंभेण्टरी प्रफेयर्स के स्टेट मिनिस्टर से मैं ने इस सम्बन्ध में वातचीत की हैं।

SHRI SHYAMNANDAN MISHRA: The hon. Member has said it. Would anybody from the Government inform the House whether, after receiving the information, they took any steps in this matter? I would ask you, not only to inquire into it yourself but, in such matters, to get it inquired into by a small Committee of the House consisting of two or three members because it concerns the welfare of the members of the family of an hon. Member.

There are two things which should received your attention. Firstly, in future, if such things happen, as the hon. Leader of the Opposition has suggested the occupant of the house can only be evicted at the instance of the Speaker and at the instance of nobody. Nobody in the Government should be authorised to do that. Secondly, if such an appalling incident occurs, then the inquiry must be instituted by the House and not only by the Speaker. (Interruptions).

चौक्दी बलबोर लिह: इस हाउस के जो मेम्बर हैं उन्होंने इस महकने के स्टेट किनिस्टर, श्री लारंग सई को इतला दे दी है। इसके बाद प्राप बतलायें कि उन्होंने क्या ऐक्जन लिया धौर ऐक्शन नहीं लिया तो क्यो ? यह बढ़ा सीरियस मैटर है। इस हाउस का एक मेम्बर मिनिस्टर को इसला देता है उसके बावजूद कोई परवाह न करें तो हाउस के मेम्बर्स की क्या - जीवान रहेगी?

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I would like to make a submission. Yesterday, after I read the news in the papers, I tried to contact the hon. Minister on phone. The hon. Minister was not available. His P.A. told me that he had gone to Agra for some work. When I told him about the incident, Mr. Gupta, his P.A., told me that he did not know anything about it. I told him to just go through the papers. After five minutes, he again rang me up and asked me where the news had appeared. I told him, it was in the Sunday Times of India. I read out the entire news to him and I also requested him to convey about the incident to the hon Minister. He said, "I will look into the matter and inform you as to what has happened." But till this moment, his P.A. has not had the courtesy to inform me as to what has happened in this particular matter.

In this connection, I would submit, when we go out, when we leave Delhi, our family members are at home and, if this is to happen, it is very dangerous. I have, therefore, requested you to allow me to raise this matter by way of a Calling Attention. I would request you that that may kindly be admitted so that all the members can speak on this particular issue. It is a very important matter.

भी राज नारायण (रायबरेली) : ब्रध्यक्ष जी, मैं झापकी नेवा में विनम्नता के साथ निवेदन करना चाहता हूं--जिस सिद्धान्त पर, जिस संस्कृति की बुनियाद पर हम पते हैं, उस का एक श्लोक है —

मृत्यापराचे सबंत्र स्वामिनो दण्ड इश्यति ।

मृत्य के अपराध के लिए, सेवक के अपराध के लिए, जो उसका स्वामी है, उसी को विष्डत होना चाहिए। यह एक मान्य भारतीय संस्कृति है, परम्परा है, ऐसी परम्परा को बराबर जनतन्त्रीय सरकार भी अपनाती हैं। रेसवे एक्सीबेंट हुआ—श्री ताल बहादुर

[श्री राज नारायण]

शास्त्री अं ने इस्तीफ़ा दिया—इसी सिद्धान्त के मृताबिक। यह कोई मामुली घटना नहीं है कि बाप ने कह दिया-हम इसकी इन्स्वायरी करायेंगे। कल जब मैं यहां से सुबह, अर्ली-मानिंग, ग्लेन से गया भौर जब मैनं न्यंच को पढ़ा तो दिन भर हमारा माया ठनकता रह कि हम कैसे जंगली वातावरण में चल रहे है, यह बा । बरस - इीटमेण्ट कैसे हो रहा है ? इस तरह के 'ध्रवर-स्थवहार को वहीं सरकार बरदाश्त कर सकती है जो बरबर हो। इस के लिए जो मंत्री विम्मेदार है, उस को भाप बुलाइये। इस सदन में बड़ा हो कर पहले वह इस के लिए माफ़ी मांगें और फि इस की सफ़ाई दे कि उस ने ऐसा क्यों किया। धंबी बन गये तो लाट-साहब बन गये. जो चाहें कहें, शो चाहें सो करें। यह पहली घटना नहीं है। इस कै पहले भी कथाण्डर प्रजृत सिंह भदौरिया के साथ एसा व्यवहार हमाया। जो मंत्री बन गये हैं, म शन-वाले, वह समझते हैं कि हम जरा सूट-मूट में रहते हैं, तो सामान्य घोती-कुर्तावाले को कुछ समझते ही नहीं हैं।

मैं भहना बाहता हूं — क्या यह घटना तुकंमान गेट की दुर्घटना से कम है ? मैं सदन के सम्मानित सदस्यों से जानना वाहता हं ?

कुछ माननीय सबस्य : नहीं है।

भी राज नारायण: कम नहीं है, तो जो हों में हैं, वे हाथ उठा दें — यह सदन का भविश्वास है— उस बन्सण्डें मिनिस्टर के प्रति, प्राप उस को फीरन सदन से निकालिये। ग्राप मत ले लीजिए — देश घटना का सचन का मिनिस्टर कन्सण्डें है सा नहीं। जब उन को बैट कर के फोन करिए — सो मिनिस्टर गायब। मिनिस्टर कहां हैं — जिनर पर मिनिस्टर कहां हैं — जातरंज पर।

यह परसों की घटना है— रात बीत गई, कल का दिन बीत गया, फिर रात बीत गई और झाज का दिन शागा। उस सम्मानित सदस्य के परिवार के लोग वहां हैं? उन के ऊपर झव तक क्या विपदा पड़ रही हैं? उस की जिम्मेदारी किस की हैं? क्या इसी के लिए हम ने सरकार बनाई है—याद रखें—हमा: मित्र लोग, जो इस समय बड़ा फूल रहें हैं—कुणा तरह, कि तुक्रमान गेट एक कारण रहा है, इन्दिरा जो के पतन का, इसी सरह से सस सदस्यों के साय पड़ व्यवहार भी इस शासन के पतन का एक कररण बनेगा—यह मैं झाज सफाई से कह देना चाहता हूं।

इस लिए प्राप यह कह कर के प्रपने कर्त्तंव्य की प्राद्वित न दें कि हम जांच करेंगे। प्रव तक धापने जांच क्यों नहीं की? यह परसों की घटना है, प्रव तक शाप बैठे क्यों रहे? हम मनुष्य हैं— इस लिए हम ने धपनाया है कि हम गांधीवादी तरीके पर क्लेंगे। गांधी जी मानव-नादी थे, मानवता- थादी नहीं थे। मानवता पुकार रही है, मानवता का हुदय फट रहा है, मानवता की दुहाई के नाक के नीचे मानव मरता है। मानवता बादी लोग कर बैठो, मानव-बादी लोग धायें....

MR. SPEAKER: I will seriously look into it. The Minister of Parliamentary Affairs.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Mr. Speaker, Sir, I would like to....

भी सालजी भाई (सलुम्बर): प्रध्यक्त जी, मेरा व्यवस्था का प्रश्न है। मैं दो मिनट में धपनी बात कह दूंगा।

MR. SPEAKER: I have called the Minister for Parliamentary Affairs.

स्री लालको साई : प्राप को सुनना पड़ेगा।
मैं दो मिनट सूंगा। मैं बातों को दोहराकंगा नहीं।
एक साल जब हो गया और संसद् सदस्य के नाम
मकान एलोट नहीं हुमा, तो उस का एक विशेष
कारण है। मैं प्रापको साफ़ बता देना चाहता
हूं, इस का विशेष कारण है, कोई मोटा कारण नहीं
है। प्रपनी हो बात ले कर मैं कहता हूं कि साऊषएवेन्यू में मैंने प्रापने नाम पर जब 28-30 पलैट
एलोट करने के लिए बोला ...

MR. SPEAKER: You are now enquir into something else.

भी सासजी भाई: **
इसीलिए मैं यह मांग करता हूं कि संसद सदस्यों की
एक कमेटी बैठाई जाए भीर उससे भ्राप जांच करवाएं,
यह भ्राप का हुक्म होना चाहिए। भ्रगर कोई जांच
करानी है, तो पूरी जांच करानी जाहिए।

श्री मनी राम बागड़ी (मधुरा): **

श्री बसदेव सिंह असरोटिया (जम्मू) : कहां रिस्वत का चार्ज मिश्र पर लगा है? आप सलत कहते हैं।.....(स्थवशान).....

SHRI SHYAMNANDAN MISHRA (Begusarai):: I am rising on a point of order. My point of order arises out of some observations made by an hon, Member against the House Committee and its Chairman. Those remarks must not remain on record. (Interuptions).

SOME HON. MEMBERS: No, no.

^{*}Expunged as ordered by the Chair.

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SHRI SHYAMNANDAN MISHRA Let the hon. Speaker say.

Mr. Speaker: Please sit down (Interruptions).

श्री राज नारायण: प्रध्यक्ष महोदय, मेरा रवाइंट भाफ भाईर है। में माननीय मिश्र जी की बड़ी कद्र करता हूं भीर संसदीय प्रयोभों के वे भच्छे जानकार हैं। संसदीय प्रयोभों के वे भच्छे जानकार हैं। संसद में before the eyes of the Members of the House हमारे सम्मानित सदस्य वार्ज लगा रहे हैं। भगर वह वार्ज सही हुमा, तो में मिश्री जो से निवेदन करूंगा कि उस को रिकाई पर रहने दें, उसको प्रिविलेजेज कमेटी में ले जाएं भीर वहां वे भ्रपना प्रमाण हैं। भगर प्रमाण न हैं, तो वेडित हों, मगर रिकाई पर स्थों न रहे? वह प्रिविलेज का मामसा हो जाएगा। भगर वह वार्ज सही नहीं होगा, तो वे सखा पायेंगे। भगर वह वार्ज सही हांग, तो वे सखा पायेंगे। भगर वह वार्ज सही हांगा, तो वे सखा पायेंगे।

SHRI SHYAMNANDAN MISHRA: My submission is that a Committee of the House is the House itself, and any contempt of the Committee is the contempt of the House.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order.

SHRI RAJ NARAIN: Let me finish. My point of order is this.

मिश्र जी का यह कहना बहुत ही सत्य है कि सदन की कमेटी सदन है

in the absence of the House...

AN HON. MEMBER: No.

भी राज नार त्याः Yes. अव हमारा व्याइंड यह है कि जीमन, आप ने हुपा की और आप ने हदन की एक कमेटी, हाऊसिय कमेटी में राज नारायण को मेन्यर बना दिया। राज नारायण को मेन्यर बना दिया। राज नारायण को निवेश से हिम तरका कर पैसा लेने की। अब अगर सदन के किसी माननीय सदस्य को यह जानकारी हो कि राज नारायण पहले से पैसा ले कर कमरों को एलोट कराने में पक्षपात करता है, तो वह कहां जाए? यहां की बात सदन में कहेगा। जब सदन बैट गया तो उस कमेटी का अधिकार इसमें समाहित है। जब कमेटी वाहर है तब उस कमेटी का अधिकार है। मगर यह हाउस सब से बड़ा है। विस्त हाउ हम सुप्रीम।

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order, Sir. I have heard with rapt attention

what my hon. friend, Shri Raj Narain has said. But I cannot agree with him in the context of Rule 380 which clearly says:

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"If the Speaker is of opinion that words have been used in debate which are defamatory or indecent...

(Interruptions). I am submitting that if any member of the House Committee has asked for money, I hang my head in shame after hearing that. If anybody does that, he can bring a privilege motion against that member....

SHRI K. GOPAL (Karur): He takes the responsibility to prove that. Why are you defending him?

SHRI JYOTIRMOY BOSU: Rule 380 makes it your duty to expunge that part of the proceedings.

SHRI K. GOPAL: Why? Why?... (Interruptions)

SHRI KANWAR LAL GUPTA (Delhi Sadar): With your kind permission, I went to make a submission. (Interruptions) The whole incident is very unfortunate. What has been stated by my hon friend...(Interruptions) Mr. Lakkappa, please, he has allowed me....

SHRI K. LAKKAPPA (Tumkur): He has also allowed me.

MR. SPEAKER: I have not allowed either of you....(Interruptions).

I think we have had enough discussion about this matter. Certain serious allegations have been made. I would look into the record and certainly see whether it offends Rule 380. If it offends Rule 380, I shall completely expunge it. But...(Interruptions) Please hear me. But, in fairness to the House, the hon. Member must have given notice of the same because whenever an hon. Member wants to make a serious charge, he must give earlier notice to the Speaker. The Speaker must first

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[Mr. Speaker]

permit him to make that statement. These are all well-accepted conventions. He cannot just jump and make a serious charge against another hon. Member of this House. The reputation of every Member of the House is very supreme. Today it may be against one, tomorrow it may be against another. You just remember what consequences are likely to happen. People who are saying, 'Let it remain on record' must remember that somebody may get up and make a similar allegation against you or against me or against anybody. Therefore, certain norms have to be established. I am sorry I was not informed. The hon. Member jumped up and made a statement without giving me any notice and without taking my permission. Nothing of that kind has been done. I am going to look into the matter and if the hon. Member has the courage, he must give his complaint and I shall appoint a committee of the House to go into the matter and if the allegation is proved, I shall remove every Member of the House Committee. If the allegation is not proved, I shall charge him with contempt of the House and send it to the Privileges Committee. Now let us proceed.

SHRI JYOTIRMOY BOSU: Sir I have written to you about the polyester scandal.

MR. SPEAKER: The Minister of Parliamentary Affairs is to make a statement. Should I not give him precedence?...(Interruptions) I want to hear the Minister of Parliamentary Affairs.

SHRI M. SATYANARAYAN RAO (Karimnagar): He is involved.

MR. SPEAKER: I shall look into the matter whether he is involved or it is the Housing Committee who is exactly responsible and what are the circumstances. I will look into it. Only after that I will decide. Uptill now I am not fully informed.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir. I do not want to go over the ground which has been covered already. But, I wish to say on behalf of Government that Government entirely shares the feelings of the hon. Members who have given vent to their sense of sorrow at the situation that has been reported in the newspapers. It is a very regrettable situation, and no one would like to see any hon. Member inconvenienced.

As you know, Sir, certain statements have been made about the House Committee as well as Minister concerned. These are matters which, as you rightly said cannot be discussed in a manner which over looks what is specified in the Rules of Procedure.

SHRI ANNASAHEB GOTKHINDE (Sangli): On a point of order. It is against the particular Member of the House Committee

MR. SPEAKER: You must give the complaint and I shall look into. Till then nothing will remain. The allegation he has made is against everybody and also others.

भी विनायक प्रसाद यादव (सहरसा) : उन के परिवार के लोग निकाल दिए गए हैं। वे किस हालत में हैं यह तो बताइए।

एक माननीय सदस्य: शखबार में निकला है तीन दिन पहले

MR. SPEAKER. I have called the Minister for Parliamentary Affairs. (Interruptions) It has been said over and over again.

SHRI RAVINDRA VARMA: the honourable Leader of the Opposition said that in cases where hon. Members of the House are involved, the matter must be brought to the attention of the hon. Speaker. I entirely agree with him and, in all such cases, it is our intention, it should be our intention and it should be the

practice to bring matters to you before any action is taken involving the hon. Members of the House. Since the matter is somewhat complicated and many statements have been made, Sir, I would request you to go into the question and decide on any form of enquiry which you consider legitimate and proper for the occasion and we would be willing to cooperate in any such enquiry because, it is essential to see that the hon. Members of the House have the feeling that their requirements are met and Government as well as the House Committee give the utmost consideration to the requirements of the hon. Members.

श्री मनी राम बागड़ी (मपुरा): माननीय सदस्य ने उनको इत्तिला दीशी। इन्होंने क्या एक्शन लिया?

MR. SPEAKER: You have mentioned it a number of times. You have made three speeches already. You cannot have the fourth speech.

श्री राज नारायण: ग्रध्यक्ष महोदय ग्राप एक प्रतिभाज्ञाली जन भी रहे हैं। श्राप हमारे श्रादरणीय सदन के सम्मानित ग्रध्यक्ष हैं। ग्राप बराबर ग्रपना ज्युदिशल हेन इस्तेमाल करते हैं। सम्मानित मिनिस्टर श्री रबीन्द्र वर्मा ने कहा है — He will like to see. I want to know from him—he wants to do or he wants to see. Is there any difference between seeing and doing? The Government wants to see but not to do

SHRI RAVINDRA VARMA: He is very proficient in language; he should know seeing is also doing.

SHRI RAJ NARAIN: He is never doing.

MR. SPEAKER: Mr. Raj Narain. now the matter is in my hands. I shall not only see but also do.

SHRI VAYALAR RAVI (Chirayinkil): On a point of order, (Interruptions):

PROF. P. G. MAVALANKAR: May I make a submission on a different subject? (Interruptions)

SHRI C. M. STEPHEN: Sir, I made two suggestions—one was commented about; the other is to vindicate the honour of this Member is there any difficulty to allow this Member to go back to the house pending your final decision?

MR. SPEAKER: I shall look into that

SHRI VAYALAR RAVI: My point of order is this. To-day we read in newspapers regarding affairs of certain Members of Parliament. This House itself is a creation of the Constitution. Then, Sir, nobody can violate any Rules and nobody can violate the Constitution. I draw your attention to Art. 105(4), that is, the powers, privileges, and immunities of Members of Parliament. Here sub-Article (4) says:

"The provisions of clauses (1), (2) and (3) shall apply in relation to persons who by virtue of this Constitution have the right to speak in and otherwise to take part in the proceedings of, a House of Parliament or any committee thereof as they apply in relation to members of Parliament"

Sir, here everybody is equal and this Constitution does not provide any special privilege for anybody. So, we are equal in this House. I am equal to him and he is equal to me.

MR SPEAKER: Some are more equal than others in speaking.

SHRI VAYALAR RAVI: Considering the fact that we are all equal—the functions and powers are equal—consider the report in the Press today which says that there are a few members in the House who have been allowed to see the correspondence between the former Home Minister and the Prime Minister.

MR. SPEAKER: We are coming to that subject later. It will come up under item 2(b)—announcement by H.S. So, first I have to have my say in the matter and then you can raise it.

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SHRI MALLIKARJUN (Medak): Sir, charges of corruption have been levelled by Shri Charan Singh, and by Prime Minister against the wife and son-in-law of Charan Singh. This has to be made a public document.

** (Interruptions)

MR. SPEAKER: Do not record. I am coming to that item.

12.52 hrs.

RE ALLEGED VIOLATION OF PAR-LIAMENTARY PROPRIETY BY MIN-ISTER OF PETROLEUM AND CHE-MICALS AND FERTILIZERS

PROF. P. G. MAVALANKAR: (Gandhinagar); Mr. Speaker, Sir. am on a totally different matter. have written to you this morning inviting your attention to what I consider to be a serious lapse on the part of Government and violation of parliamentary practices and propriety Sir you will kindly recall that last Friday, that is, July 28, with your permisison by writing to you in advance before 10 O'clock I sought your permission and with that permission I spoke in the House inviting the attention of the Government through asking questions to my esteemed friend, the Minister of Parliamentary Affairs, that he should convey what I was saying to the Minister of Petroleum, Shri Bahuguna. I was speaking about Bombay High and the demand of Gujarat Government and Gujarat people. I demanded that the Minister of Parliamentary Affairs should convey my request to the Minister of Petroleum and he must come to the House with a statement on Monday, that is, today. Now, what has happened is that not only what I said on that day has not come in the debate-I mean the Synopsis of Lok Sabha Debates-which itself is a serious lapse, but apart from that what I said was a request to the Minister of Parliamentary Affairs that he should convey it to the Petrcleum Minister to

MR. SPEAKER: I have understood your point. Mr. Ravindra Varma may ask the Minister for Petroleum to explain the circumstances in the matter.

(Interruptions)

PROF. P. G. MAVALANKAR: This news has come in the Hindustan Times.

MR. SPEAKER: Let us hear the Minister if he has anything to say.

(Interruptions)

make a statement. He agreed. told me as a reply that he will convey whatever Mavalankar has said to the Minister of Petroleum. In between what I see now is that on Saturday morning all national newspapers have published reports of a press conference in detail giving exactly what I was demanding from the Minister point of propriety is that when Parliament is sitting continuously-it is not that you have prorogued or adjourned it sine die-and we only adjourned for the week-end, Mr. Speaker, I demand, through you an explanation from the Government of India, how is it that the Minister of Petroleum makes a statement on the subject which I myself raised on Friday with your permission and the Minister said that he will do it instead of coming to the House with a statement on Monday he has gone to Press by holding a press conference. Whether the Minister's statement is good or bad, that is not the point. Perhaps, it is good. some ways it is welcome for me. point is that he should have come with a statement in the House today or tomorrow and he should not have gone to the press ignoring the whole Parliament. I consider this a violation of parliamentary propriety and, therefore, I want your ruling on this point so that in future Ministers will refrain from holding press conferences and thereby conveniently ignoring Parliament and conveniently also ignoring questioning and clarifications to be sought by the Members

^{**}Not recorded.